

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 268 of 2013 & IA-359 of 2013

&

Appeal No. 200 of 2013 &

I.A. No. 279 of 2013

Dated : 14th February, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 268 of 2013 & IA-359 of 2013

The Electricity Deptt. Andaman & Nicobar Islands ... Appellant(s)

Versus

M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent(s)

**Counsel for the Appellant(s) : Mr. Rakesh K. Khanna, ASG
Ms. Ruchi Sindhwani
Ms. Megha Bharara
Ms. Bandana Shukla**

**Counsel for the Respondent(s) : Mr. Rohit Rao N. and
Mr. Ritesh Chowdhary for R-1
Mr. Shubham Srivastava for R-2**

Appeal No. 200 of 2013 &

I.A. No. 279 of 2013

M/s. Suryachakra Power Corporation Ltd. ... Appellant(s)

Versus

Electricity Department & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Rohit Rao N.
Mr. Ritesh Chowdhary**

**Counsel for the Respondent(s): Mr. Rakesh K. Khanna, ASG with
Ms. Ruchi Sindhvani,
Ms. Megha Bharara and
Ms. Bandana Shukla for R-1 & 2
Mr. Shubham Srivastava for R-3**

ORDER

Mr. Rohit Rao N., Learned Counsel takes notice in IA no. 94 of 2014 on behalf Respondent no. 1 in Appeal no. 268 of 2013. He is directed to file the reply on or before 28.2.2014 after serving copy on the other side.

Heard Mr. Rakesh Khanna, the Learned Assistant Solicitor General in Appeal no. 268 of 2013.

Post the matter for making further submissions on **04.03.2014 at 12.30 p.m.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/rt